

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/48/2021

HYDERABAD, this the 29th day of June, 2021

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



S. Padmavathi, W/o. Late S. Srinivasa Rao,
Aged 75 years, House Wife,
R/o. BSNL, Type IV 3,
2nd floor, J.J. Nagar P & T Quarters,
Prakash Nagar, Kurnool, A.P. (Previous Address)
C/o. S. Radha Rani, Sri Guru Krupa Apartments,
2nd floor, Beside Aurora Degree College,
Chikkadapally, Hyderabad – 500 020.

...Applicant

(By Advocate :Smt G. Vijaya Lakshmi)

Vs.

1. The Union of India rep. by its
Secretary, Department of Telecommunications,
20, Ashoka Road, New Delhi – 110 001.
2. The Bharat Sanchar Nigam Ltd., rep. by its
Chairman-cum-Director,
BSNL Corporate Office, Barakumba Road,
Statesman House, New Delhi – 110 001.
3. The Chief General Manager,
Andhra Pradesh Circle, Vijayawada – 520 001.
4. The Principal General Manager,
BSNL Telecom District, Sunkesula Road,
Prakashnagar, Kurnool – 518 050, A.P.
5. S. Sudhakar Babu,
S/o. Late S. Srinivasa Rao (Retd. BSNL Employee),
6. S. Nirupama, W/o. S. Sudhakar Babu,
Working P.G. Teacher in Govt. Model School,
both are residing in BSNL Type IV-3, 2nd floor,
J.J. Nagar, P&T Quarters, Sunkesula Road,
Prakashnagar, Kurnool – 518 004, A.P.

....Respondents

(By Advocate : Smt K. Rajitha, Sr. CGSC

Smt A.P. Lakshmi, SC for BSNL.

Sri B. Narayana Reddy for R5 & R6)

ORAL ORDER

(As per Hon'ble Mr. B.V. Sudhakar, Admn. Member)

Through Video Conferencing:



Learned counsel for the parties present. Learned counsel for the respondents states that reply has been filed.

2. Learned counsel for the applicant submitted a letter stating that the applicant would like to withdraw the OA for personal reasons. Permission is granted. The OA is dismissed as withdrawn.

3. Interim order issued in favour of the applicant stands vacated.
No order as to costs.

(B.V. SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

/al/